

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

C.P.NO.104/2001 IN O.A.NO.110/1999

Friday, this the 15th day of February, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Mr. M.P. Singh, Member (A)

Shatrohan Lal S/O Shri Sharda Prasad R/O House No.44 Sector 37, Arun Vihar NOIDA District Gautam Budha Nagar (UP)

(By Advocate: None for the petitioner even on the second call)

Versus

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- 1. Shri P.G. Mankad
 Secretary
 Department of Revenue
 Ministry of Finance
 South Block
 New Delhi
- 2. Shri Rajesh Dhingar Commissioner Central Excise B.124 Sector, 5 Noida UP
- 3. Ms.Neeta Lal Butalia
 Deputy Commissioner
 Central Excise Division III
 E/5 Sector-I, NOIDA
 (UP)

.. Respondents

(By Advocate: Shri H.K.Gangwani)

ORDER (ORAL)

By Hon'ble Mrs. Lakshmi Swaminathan, VC (J):

None for the petitioner even on the second call. We have heard Shri H.K.Gangwani, learned counsel for respondents.

2. We note that at least on three previous dates when the case had been listed, none has appeared for the petitioner. However, we further note that in-spite of

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several opportunities given to the respondents, they have also not filed their compliance report. However, Shri H.K.Gangwani, learned counsel submits that the Tribunal's order dated 21.2.2000 in OA-110/99 has been complied with. He has submitted an order issued by the respondents dated 18.10.2001 by which temporary status has been conferred on the petitioner, copy placed on record.

- issued by the respondents conferring temporary status on the petitioner that none has been appearing for the petitioner on a number of dates when the CP has been listed.
- 4. Noting the above facts and submissions of the learned counsel for respondents, we find that CP-104/2001 has become infructuous. The same is accordingly dismissed. Notices issued to the alleged contemnors are discharged. File be consigned to the record room.

(M.P. Singh) Member (A)

(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)

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